

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.50
C.P. No.149/BB/2023

IN THE MATTER OF:

Nehal Akther ... Petitioner
Vs.
M/s. Aubergine Properties Pvt. Ltd. & Ors. ... Respondent

Order under Section 58 & 59 of Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Nitya Kaligotla with Shri Varun K.
For R-1 & R-2 : None
For the R-3 : Ms. Anupama G. Hebbar with Ms. Nikita Surabhi

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent No.3. None appeared for Respondent Nos.1 & 2.
2. In spite of granting opportunities *vide* Orders dated 08.02.2024 and 07.03.2024, Ld. Counsel for the Respondent Nos. 1 & 2 have not yet filed their objections. Therefore, their right to file the reply stands forfeited.
3. Further, Ld. Counsel for the Petitioner submits that there is no requirement of rejoinder to the Objections filed by the Respondent No.3.
4. List the matter on **20.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma